

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 562 of 2020 in IA 782 of 2019 in CP(IB) 172/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2020**

Name of the Company: Jaihind Projects Ltd & Anr
V/s
Parthiv Parikh RP of Jaihind Projects Ltd
& Ors
Section 60(5) IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Mr. Salil M. Thakore, Learned Lawyer, appeared on behalf of the Applicant.

Mr.Arjun Sheth, Learned Lawyer, appeared on behalf of Respondent No.1

Mr. Raheel Patel, Learned Lawyer, appeared on behalf of Respondent No.2

Respondent No.3 is appeared through its Learned Lawyer.

Respondents are requesting time to file reply.

The prayer is allowed.

Two weeks time is granted to file reply, by serving an advance copy to the applicant.

List the matter on 03.11.2020

Interim relief, if any, passed earlier shall continue.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 6th day of October, 2020.